

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED:18.06.2020

Sub: Amendment to Modified Guidelines for online Filing and hearing through Video conferencing during the Covid-19 Pandemic lockdown period – Amendment to guideline No.11 of guidelines dated 9.5.2020 – Notified.

Ref: High Court's Modified Guidelines in Roc.No.394/SO/2020, dated 09.05.2020.

In continuation of the modified Guidelines for online Filing and hearing through Video Conferencing during the Covid-19 Pandemic lockdown period in the reference cited, the High Court is pleased to modify the Guideline No.11, dated 09.05.2020 by replacing the words "the Registrar (Judicial-I) or Registrar (Judicial-II)" with "Joint Registrar/Deputy Registrar/Assistant Registrar".

Henceforth, as directed, the Assistant Registrar/Deputy Registrar/Joint Registrar as the case may be shall approve the draft orders as usual and such orders will be uploaded on the official website of the High Court, instead of the orders, duly signed by the Registrar (Judicial-I)/ Registrar (Judicial-II).


REGISTRAR GENERAL
18/06/2020